

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CORAM:

(IB)-420(ND)/2017

**PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
14.06.2019.**

**NAME OF THE COMPANY: M/s. Regal Metal & Ferro Alloys Vs. M/s.
Sandeep Axles Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: U/s. 9 of IBC Code, 2016

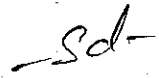
S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

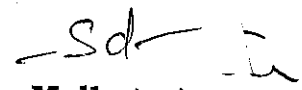
**Present: Ms. Nalini and Mr. Shivam Mishra, Advocates for Liquidator
Mr. Abhishek Hindunia, Manager (Law)
Ms. Purti Marwaha and Ms. Henna George, Advocates for the
Petitioner in CA 341/2019
Mr. Avinash Mohapatra, Advocate for Canara Bank**

ORDER

CA 725/2019 has been filed by the Liquidator praying for amending the claim of the Canara Bank. Ld. Counsel for the applicant presses for some time to satisfy this Bench that the said prayer warrants issuance of notice. At her request, adjourned to 19th July, 2019.

CA 729/2019 has been filed under Section 45 of the Code. Notice to the Ex-Directors returnable on 19th July, 2019.


**(Dr. V.K. Subburaj)
Member (T)**


**(Ina Malhotra)
Member (J)**